

IN THE MATTER OF

Arun Kumar

.... Applicant

Versus


Haryana State Pollution Control Board & Ors.

.... Respondent

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Date: 21.04.2026


Jhalkar Uyake,
Deputy Conservator of Forest,
Faridabad

Filed Through:



Rahul Khurana, Advocate
Counsel for Respondent No. 3
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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A No. 336/2025

IN THE MATTER OF

Arun Kumar

.... Applicant

Versus

Haryana State Pollution Control Board & Ors.

....Respondent

**REPLY OF DEPUTY CONSERVATOR OF
FOREST, FARIDABAD (RESPONDENT NO. 3)**

I, Jhalkar Uyake, Deputy Conservator of Forest, Faridabad do hereby declare and solemnly affirms as under:-


MOST RESPECTFULLY SHOWETH:-

- 1 That present Original Application has been raising the issue that current Sarpanch of village Arua, Mr. Mukesh, has illegally cut down 150-200 trees without any legal permission or approval of the Forest Department, which is extremely harmful for environmental point of view.
- 2 That after receiving the complaint of petitioner, the answering respondent has called the status report of the site, in this regard Range Forest Officer Ballabgarh has submitted its report vide letter no. 12 dated 7-4-2025 that Sh. Manoj Kumar and Sh. Rahul (Forester) has visited the disputed site, the disputed site is the place for Panchayat and Marriage House, on the purposed place in the year 2015-2016 under the extension forestry scheme 10RKM plantation work was done by the answering respondent and in the

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year 2017-2018 handed over the land with plantation work, to the Gram Panchayat, with 85 % success rate. On the purposed site Sarpanch of Village Arua Sh. Mukesh has illegally without permission from Forest Department, cut down the 60 trees from the Marriage house land and in additional to this from veterinary hospital of Village Arua one dry tree of 'Siras 148CM' and one 'Muskat 128 CM', tree and from the land of 'Gram Sachivaly' one 'Kajeliya 110 CM' were cut down(copy of the report enclosed herewith as **Annexure -R/1**).

- 3 That the land in question is not covered under General Section 4 PLPA Notification and also not covered under protected forest, reserved forest and not under the Aravali plantation area. The purpose and disputed land comes under the jurisdiction of BDPO Ballabgarh, hence answering the respondent send intimation in this regard vide letter no. 292 dated 22-5-2025 to the Deputy Commissioner Faridabad.(Copy of the charge/handed taken over report enclosed as **Annexure - R/2** and letter no. 292 dated 22-5-2025 enclosed as **Annexure -R/3**).


Jhalkar Uyake,
Deputy Conservator
of Forest, Faridabad

Date: 21/4/26
Place: Faridabad

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A No. 336/2025

IN THE MATTER OF

Arun Kumar

.... Applicant

Versus

Haryana State Pollution Control Board & Ors.

.... Respondent

AFFIDAVIT


I, Jhalkar Uyake, Deputy Conservator of Forest, Faridabad do hereby solemnly affirm and declare as under:-

1. That the deponent is Divisional Forest Officer Faridabad, who is competent and authorised to file the present reply on behalf of Respondent no. 3. Therefore is well being and acquainted with facts and circumstances of the case and is competent to swear this affidavit.
2. That the accompanying reply has been drafted by my counsel under my instructions.


Deponent

Verification

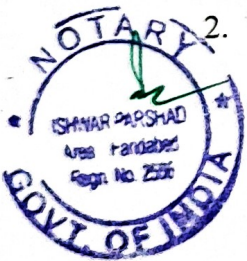
It is verified at Faridabad on 21-4-2026 that the contents of the present affidavit are true and correct and nothing has been concealed therefrom.

Attested As, 
Notary Public
Govt of India.


Deponent

21 APR 2026

Regd. Entry No. 2182
 Dated: 21 APR 2026



Know the deponent
 executant who has signed
 with proprietor before me

04-11-2025

श्रीमान्,

श्रीमान्

उप वन संचालक
करिदवाड़ा

विषय:- सरपंच, ग्राम पंचायत अरुआ के खिलाफ अर्पण करीके से फंड काटने की शिकायत।

संदर्भ:- आपका पत्र क्रमांक 3332, दिनांक 27.03.2025।

उपरोक्त विषय के संबंध में आपको अकाउंट क्लरिंग जाल है कि श्री मनोज कुमार, वन दरोगा व श्री राहुल कुमार वन दरोगा द्वारा उक्त शिकायत के संबंध में भोक्का निरिखन किया गया। प्रस्तावित स्थल गांव अरुआ की पंचायत व भारत घर का स्थल है प्रस्तावित स्थल वन विभाग द्वारा वर्ष 2015-16 में एकटेरान फोरेस्ट्री स्कीम के तहत 10 RKM प्राथमिकता का कार्य करवाया गया था प्रस्तावित स्थल पर ग्राम पंचायत अरुआ के मौजूदा सरपंच सुनील के द्वारा बिना वन विभागीय अनुमति के वन विभाग के द्वारा लगवाये गये भारत घर में 55 से 60 फुट (U/S, II व III) अर्पण रूप से कटवा दिये गये हैं व इसके अतिरिक्त ग्राम पंचायत अरुआ के पशु अस्पताल में से एक सूखा सिरस-गर्भ 148cm व एक गस्कट-गर्भ 128cm कटवा दिये गये हैं तथा शूक साफनालाग से एक कालीना-गर्भ 110cm कटवा दिया गया है इसलिसे प्रस्तावित स्थल पर PLPA 1900 की धारा 4 व 5 सुरक्षित वन क्षेत्र, आरक्षित कर्मग व अरावली प्राथमिकता क्षेत्र नहीं है प्रस्तावित स्थल पर PLPA 1900 की जरनल धारा 4 लागू नहीं होती है प्रस्तावित स्थल के GPS

P.T.O.

कोडिनेट N: २४° १७' ५५.५४५", E: ७७° २१' १६.५७" है
 युगांत / विवरण :- आसने अमुकी है कि B.D.P.O
 कागलिंग बल्लभगढ़ की मण्डिदा गॉव अरुजा के
 सरगोच गुफा के विरुद्ध कार्बोनेटी कार्बो के लिए
 इस कागलिंग से पत्राचार किया जाये।
 यह रिपोर्ट आपकी सेवा में आगामी आवृत्तक
 कार्बोनेटी हेतु प्रेषित है।

[Signature]

M. S. Kumar Sw

[Signature]
 Range Forest Officer
 Ballabgarh

o/c

⇒ नुस्खाने हुए पत्रों का विवरण :-

Sr. No.	Specimen	पु/स	म	म	म	म	म
1.	पापडी	२०	१५	७	-	-	-
2.	गरीमा	१०	५	३	-	-	-
3.	कागलिंग	-	-	-	१	-	-
4.	विरुद्ध	-	-	-	-	१	-
5.	मसूदा	-	-	-	-	-	१

कुल पत्रों की संख्या → ६३

ANNEXURE -R1

No. 12

Dt 7-4-2025

To

Deputy Conservator of Forests,
Faridabad

Subject: Complaint against Sarpanch of Gram Panchayat Aarua in regard
illegally cutting of trees

Reference: Your letter no. 3332 dated 27.03.2025.

On the subject cited above, you are informed that Shri Manoj Kumar, Forester, and Shri Rahul, Forester, inspected the proposed site regarding the above said complaint. The proposed site is the location for a wedding venue of Aarua Gram Panchayat. On the proposed place through Forest Department in the 2015-2016 under the extension Forestry scheme 10 RKM plantation work was done. On the proposed place Gram Panchayat Aarua, present Sarpanch Sh. Mukesh without any permission from Forest Department, the plantation done by Forest Department, 55-60 trees (u/s V and IV) at Marriage place illegally cut down and in addition veterinary hospital one dry Siris Girth 148 CM and one Muskut Girth 128 CM were also cutt down and Gram Secretariate one Kajeliya Girth 110 CM. So that at the proposed place is not covered under section 4 and 5 PLP Act 1900 and also not a Protected Forest Land, reserve forest and Aravali area

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* the proposed place general section 4 of PLP Act – 1900 does not implement,
GPS Coordinate at the proposed place is N:28°17.55.584 E 77°27 16 57.

Suggestions and request: you are requested that BDPO office Ballabgarh may be communicate to take action against the present Sarpanch Sh. Mukesh of Village Arua.

This report is forwarded to you for necessary further action.

Enclosed photographs:

-Sd-

Range Forest officer
Ballabgarh

> Details of damaged trees

S no	Species	U/S	V	IV	III	IIA	IIB
1	Papri	20	15	7			
2	Casia	10	5	3			
3	Kajeliya				1		
4	Siris					1	
5	Musqut					1	

Total no of Trees –63

True to Translated copy

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पार्श्व रिपोर्ट

Annexure [Ⓢ]-R-2

श्री गान्धी जी

वन विभाग फरीदाबाद (हरियाणा) द्वारा
 ग्राम पंचायत अरुआ की जमीन में वर्ष
 2015-16 में Extinction Scheme के तहत
 10 Rkm. ज.प. सीधवालाम, फूला, शमशाग टोल
 स्टेशन व आसपास क्षेत्र में पौधा रोपण
 किया गया था जिसका पार्श्व ग्राम पंचायत
 अरुआ सरपंच को भेजा गयी सफलता
 दिया है जिसकी सफलता 85% पाई गयी।
 पार्श्व रिपोर्ट कापी केसा के प्रेषित है।

पार्श्व रिपोर्ट वाला

[Signature]

पार्श्व रिपोर्ट वाला

[Signature]

सरपंच
 ग्राम पंचायत अरुआ
 एच तहसील मोहना, नहर उल्लवगढ़
 जिला-फरीदाबाद

Annexure – R2

10-4-2017

Charge Report

Sir ,
Forest Department, Faridabad (Haryana) on the land of Gram Panchayat Arua in the year 2015-16, under the extension scheme 10 RKM TP, in the Secretariat, School, Cremation Ground, Stadium and Barat Ghar plantation work was done , the charge of which has been well handed over to the Gram Panchayat Sarpanch of Arua. The success rate was found to 85%. The Charge Report is produced before you.

-Sd--sd-

Charge Handed Over
Over

Charge Taken

Sarpanch

Gram panchayat Arua

Sub Teh. Mohna Teh. Ballabhgarh

Distt Faridabad

True to Translated Copy

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Office of Deputy Conservator of Forests,
कार्यालय उप वन संरक्षक फरीदाबाद
e-mail dfofbd2@gmail.com



कमांक 292

दिनांक 22-05-2025

सेवा में

उपायुक्त,
फरीदाबाद।

विषय सरपंच ग्राम पंचायत अरूआ के खिलाफ अवैध तरीके से पेड़ काटने की शिकायत।


संदर्भ आपका मेल दिनांक 16.05.2025

उपरोक्त विषय के संबंध में आपको अवगत करवाया जाता है कि यह पेड़ वन विभाग द्वारा वर्ष 2015-16 को Extension Forestry Scheme के तहत लगवाये गये थे। गांव अरूआ में 10 आर0के0एम0 पौधारोपण करवाया गया था, जो कि सचिवालय, स्कूल, शमशान घाट, स्टेडियम व बारात घर में लगवाये गये थे। नियमानुसार इन पेड़ों को वन विभाग द्वारा दिनांक 10.04.2017 को ग्राम पंचायत अरूआ को Hand over कर दिया गया था, जिसकी सफलता 85 प्रतिशत थी (प्रति संलग्न)। उक्त बारे समाधान शिविर के माध्यम से शिकायत प्राप्त हुई है कि जिसका मौका निरीक्षण वन राजिक अधिकारी, बल्लभगढ़ द्वारा करवाया गया। वन राजिक अधिकारी, बल्लभगढ़ की रिपोर्ट अनुसार 63 नं0 पेड़ों को सरपंच, गांव अरूआ द्वारा काटा गया है। सरपंच द्वारा नियमानुसार विभागीय अनुमति लेते हुये मूल्यांकन करवाया जाना था तथा सरकारी खजाने में राशि जमा करवाई जानी थी, सुपरवाईजर अधिकारी/

879

सरपंच द्वारा ऐसा ना किया जाना दोष सिद्ध करता है। अतः सुपरवाईजर अधिकारी / सरपंच के विरुद्ध नियमानुसार कार्यवाही करने की सिफारिश की जाती है। यह आपको आगामी एवं आवश्यक कार्यवाही हेतु प्रेषित है।

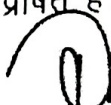
संलग्न / उपरोक्त।


उप वन संरक्षक
फरीदाबाद
दि 4/2/25/25

पृ० कमांक २१३

दिनांक २२-०५-२०२५

एक प्रति प्रधान मुख्य वन संरक्षक, हरियाणा, पंचकूला को इस कार्यालय के पत्र कमांक 124 दिनांक 6.5.2025 के निरन्तर में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।


उप वन संरक्षक
फरीदाबाद
दि 4/2/25/25

Annexure – R3

Office of Deputy conservator of Forests,
e-mail dfofbd2@gmail.com

Dated 22-05-2025

serial no. 292

To

Deputy Commissioner

Faridabad

Subject: Complaint against Sarpanch Gram Panchayat Arua in regard illegally cutting of trees.

Referance: Your mail dated 16-5-2025

On the subject cited above you are informed that these trees were done plantation by Forest Department in the year 2015-2016 under the scheme extension forestry. In Village Arua 10 RKM plantation was done i.e. done at Secretariat, schools, crimination place, stadium and marriage place. As per rule these trees were handed over on dated 10-4-2017 to the Gram Panchayat Arua, the success rate of these were 85 % (copy enclosed). On the above said matter a complaint was received through Samadhan Shivir. In this regard spot inspection was got done by Range Forest Officer Ballanbgarh. As per report of Range Forest Officer Ballabgarh 63 number trees were cutted done by Sarpanch Arua. Valuation was to be done through Sarrpanch for the cutted tree after permission from the department and the value was to be deposited in the Government fund. And the same was not done by Supervisor officer / Surpanch shows guilty. Hence it is recommended to initiate action against supervisor officer/Sarpanch. This is for your further necessary action.

Enclosed: above



-Sd-

Deputy Conservator of Forest

Faridabad

Serial No. 293

Dated 22-05-2025

One copy is forwarded to Principal Chief Conservator of Forest Haryana Panchkula, to this office letter no. 124 dated 6-5-2025 in continuation, information and necessary action is forwarded.

-Sd-

Deputy Conservator of Forest

Faridabad

True to Translated copy

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